

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-60(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce Applicant/Petitioner
Vs.
Bindals Sponnge Industries Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr.H.P. Bhardwaj, Advocate
Mr. Peri Rama Krishna, Chief Manager (Law)
Oriental Bank of Commerce
For the Respondent : Mr. Milan Singh Negi, Advocate

ORDER

Learned Counsel for the respondent seeks and is granted 10 days' time to file reply with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 19th February, 2018.

Sd/-
**(M.M.KUMAR)
PRESIDENT**

Sd/-
**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**